

Sewaks, etc., in the scheme for extension of national service, particularly in the rural areas.

12.27 hrs.

PAPERS LAID ON THE TABLE

BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION FOR 1968-69

DR. TRIGUNA SEN: I was listening with interest to Shri Samar Guha, and I thought that he was just repeating what I had been saying elsewhere. I have been impressing on the respective State Governments to implement those very points which he had raised. I read in the papers that when the UFL Government came into power in Bengal, they were very progressive-minded. I myself had several times insisted on those very points and suggested ways and means to implement them.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1968-69 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-627-/68].

SHRI UMANATH (Pudukkottai): Did he reinforce it with money and grants? It was no use merely making suggestions.

12.22½ hrs.

MESSAGES FROM RAJYA SABHA

DR. TRIGUNA SEN: It is known to the veteran Member that the State Government first make the schemes and plans and assess the financial implications, and then we consider them. But they had no time.

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith Haryana Appropriation (Vote on Account) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 20th March, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of

About the implementation of free primary education, I know that it is a constitutional directive. But knowing that education is a State subject, we cannot order any State; we can only work in collaboration and in co-operation with the respective States. Most of the States have done it except the unfortunate State of West Bengal, Bihar, Orissa and some parts of Assam, and also Uttar Pradesh. It depends on the outlook of the State Government and the eagerness of the State Government to implement the recommendations. We from our side are trying our best to do so.

[Secretary]

rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Haryana Appropriation Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 20th March, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the West Bengal Appropriation (Vote on Account) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the West Bengal Appropriation Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.23 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-FIFTH REPORT

श्री हरदयाल उन्वयल (पूर्वो दिल्ली) :
श्रीमन् मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति का 25वां प्रतिवेदन प्रस्तुत करता हूँ।

12.23½ hrs.

*DEMANDS FOR GRANTS, 1968-69

MINISTRY OF HOME AFFAIRS

MR. SPEAKER: The House will now take up discussion and voting on Demand Nos. 38 to 52, 117 and 118 relating to the Ministry of Home Affairs for which 8 hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

DEMAND NO. 38—MINISTRY OF HOME AFFAIRS

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,24,05,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Home Affairs'"

DEMAND NO. 39—CABINET

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 55,86,000 be granted to the

*Moved with the recommendation of the President.